

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-III**

**Item No.-217**  
**(IB)- 189(ND)/17**

**IN THE MATTER OF:**

State Bank of India

Vs.

Namdhari Food International Pvt. Ltd.

....APPLICANT

...RESPONDENT

**SECTION**

U/s 7 IBC code 2016

**Order delivered on 29.01.2020**

**CORAM:**

**CH. MOHD. SHARIEF TARIQ**

**MEMBER (JUDICIAL)**

**SMT SAROJ RAJWARE**

**MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant

: Mr. Arvind Nayar, Sr. Adv. Mr. Sandeep Bisha, Mr. Anuj Tiwari,  
Ms. Pragati Banka. Advocates.

For the Liquidator

: Mr. Abhishek Anand, Mr. Tushar Tyagi, Advocates.

**ORDER**

**CA No-955 of 2019 in IB-189/2017**

Learned counsel for both the sides are present. The counsel for the Liquidator prayed time to file reply. At request time is enlarge with a direction to file reply within a week's time. Thereafter, within another week the counsel for applicant will file rejoinder, if any. Matter is posted for further proceedings.

Put up on 2.03.2020

- S - d -

(SAROJ RAJWARE)  
MEMBER (TECHNICAL)

- S - d -

(CH. MOHD. SHARIEF TARIQ)  
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Mamta

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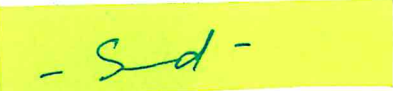
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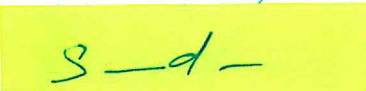
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